In the National Company Law Tribunal, New Delhi **Registrar**

CP No. 01/2017

In the matter of:	e matter of:	
M/s. Tractors India Pvt. Ltd.	Petitioner	
VS.		
M/s. Varaha Infra Ltd. & Anr.	Respondent	
SECTION OF THE COMPANIES ACT: 43	3(e) & (f), 434 & 439	

Order deliver on 03.07.2017

Coram: Shiv Ram Bairwa, Registrar

For the Petitioner (s) : Shri Adeel Ahmed, Advocate

For the Respondent (s) : None Appeared

ORDER

This matter was received on transfer from Hon'ble High Court of Delhi pursuant to notification no. G.S.R. 1119 (E) & S.O 3676 (E) dated 7th December, 2016 issued by Ministry of Corporate Affairs, Government of India.

The petitioner has filed compliance affidavit in terms of Rule 5 Companies (Transfer of pending proceedings) Rules 2016 and proof of service. The documents have been filed on 14.6.2017

The matter is already listed before the Hon'ble Principal Bench on 17.07.2017.

(Shiv Ram Bairwa) Registrar